

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1948/2002
MA NO. 1564/2002

This the 29th day of July, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of :

1. Head Constable Rajinder Kumar No.89/1.
S/o Late Shri Shyam Lal Sharma, aged 42 years,
R/o WZ-363, Gali No.2, Srinagar,
Shakur Basti, Delhi-34.
2. Head Constable Surinder Singh No.73/1.
S/o Late Shri Budh Prakash, aged 42 years,
R/o C-288, Gali No.6, Hardev Puri
Shahdara, Delhi.

(By Advocate: Sh. Sachin Chauhan)

Versus

1. Govt. of N.C.T.D.,
Through its Chief Secretary,
Delhi.
2. Commissioner of Police,
Delhi,
Police Headquarters, I.P. Estate,
M.S.O. Building, New Delhi.
3. Dy. Commissioner of Police,
Provisioning & Lines,
5, Raj Pur Road, Delhi.

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Applicant presses for disposal of his representation. This is a second round of litigation. Earlier also applicant had filed an OA-2977/9 which was disposed of vide order dated 26.12.2000 where this court had directed to the respondents to ensure that necessary actions are taken for issue of the Gazette Notification. After the notification has been issued, the applicant claims to have made two representations which have not been decided by the department; so he has prayed that the directions be issued to the respondents to dispose of the representations.

[Signature]

2. Accordingly, I am of the considered view that this OA can be disposed of at this stage itself with a direction to the respondents to dispose of the representation of the applicant dated 27.5.2002 by passing a reasoned and speaking order thereon within a period of 2 months from the date of receipt of a copy of this order. However, it is made clear that the disposal of the representation will not extend the period of limitation for the purpose of filing the OA from the date the cause of action is accrued.



(KULDIP SINGH)
Member (J)

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